GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA STARRED QUESTION NO. 46

TO BE ANSWERED ON THE 07/02/2025

IMPLEMENTATION OF E-NAM PLATFORM

*46. SHRI MAYANKBHAI JAYDEVBHAI NAYAK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the manner in which Government is encouraging small and marginal farmers to participate in the e-National Agriculture Market (e-NAM) platform;

(b) the steps being taken to promote inter-State trade through e-NAM, and the manner in which Government is addressing the logistics challenges in this context;

(c) whether there is any plan to expand the scope of e-NAM, such as integrating more commodities, value-added services, or new technological features; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI SHIVRAJ SINGH CHOUHAN)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 46 FOR 07/02/2025 REGARDING IMPLEMENTATION OF E-NAM PLATFORM.

(a): Small and marginal farmers need encouragement to participate in National Agriculture Market (e-NAM) for better realization of prices. To encourage the participation, facility of online registration through e-NAM portal and through mobile app (available on Android and iOS platform) is provided. Training programmes are conducted in Agricultural Produce Market Committees (APMCs) and toll-free number (18002700224) to assist farmers in registration & trading process.

As agro produce of small and marginal farmers may be less on individual basis, collectivizing them as Farmer Producer Organization (FPO) provides economies of scale. FPOs aggregate produce of member farmers and can access e-NAM through FPO trading module.

As on 31.12.2024, 4362 FPOs have been on-boarded on e-NAM platform and FPOs trade volume of 1.44 Lakh MT and 3.4 crore numbers (bamboo, betel leaves, coconut, lemon & sweet corn) with trade value of Rs 239.6 crore was recorded on e-NAM platform.

Additionally, by using the farm gate module a farmer can offer his produce without physically travelling to the APMC.

(b): Agricultural Marketing is a State subject and Agricultural Produce Market Committees (APMCs) are regulated by the respective State Agricultural Produce Market Committee Act of the State. For online inter-state trade, enabling provisions to recognize the trading licenses of other states is required. State APMC Acts/rules of Gujarat, Uttar Pradesh, Arunachal Pradesh, Assam, Jharkhand, Manipur, Meghalaya and Tripura have incorporated enabling provisions, while APMC Acts of Tamil Nadu, Chhattisgarh and Andhra Pradesh do not prohibit the inter-state trade.

Considering the fact that Logistics remains a major hurdle for promotion of Inter-State and Inter-mandi trade under e-NAM, Government has taken a decision to upgrade e-NAM platform as e-NAM 2.0, which will facilitate the onboarding of various logistic service providers. This initiative will resolve the logistic challenge and will lead to faster trade, reduced wastage and better farmer incomes. As on 31st Dec, 2024, Inter-state trade of 23,121 MT worth Rs. 65.48 crores has been recorded on e-NAM platform.

(c) & (d): Based on the request received from State Government Departments/ State Agri. Marketing Boards, the tradable parameters for respective commodities are finalized. As of 31st Dec 2024, tradable parameters for 221 commodities were finalized for online auction on the e-NAM platform.

It has been decided to upgrade the existing e-NAM platform to make it more efficient. The upgradation of e-NAM 2.0 has been initiated and the platform will become more robust, user-friendly, inclusive, scalable and open-network compliant. The main features of e-NAM 2.0 would be bank account validation, eKYC features using Aadhaar and onboarding of assaying, logistics and other value added service providers.
